

ITEM NO.20

Virtual Court 2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)..... Diary No(s).11127/2020

GAJENDRA SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(APPLICATION FOR AD-INTERIM EX-PARTY STAY)

Date : 08-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Rajiv Dutta, Sr. Adv.  
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through video conferencing.

The petitioner is permitted to serve a copy of this petition to the counsel for the Union of India.

Shri Tushar Mehta, learned Solicitor General is present in the Court. He seeks time to take instructions.

List after two weeks.

In the meantime, learned Solicitor General may obtain instructions for respondents no.1 and 2.

(ARJUN BISHT)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER